[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण 117

administer the estate of the deceased, on an application in Form-2 accompanied by the following documents; namely:-

- (a) death certificate;
- (b) pass book or deposit receipt/statement of account in original;
- (c) Affidavit;
- (d) letter of disclaimer;
- (e) Bond of Indemnity;
- (ii) if the eligible amount in the account of the deceased is above Rs. 5 lakh, the amount shall be paid by the accounts office to the claimant on submission of 'Succession Certificate' issued by the court along with the following documents; namely:-
 - (a) claim form;
 - (b) pass book or deposit receipt or statement of account in original;
 - (c) death certificate of the account holder.
- (2) Where there are not more than three surviving nominees or legal heirs, they may, at their option, continue the account and receive the amount of deposit along with interest on maturity in the manner provided for in this Scheme, as if they had opened the account themselves.
- (3) Where the account is not continued under sub-paragraph (2), it shall be closed and the amount of deposit along with interest as provided in paragraph 7 shall be paid.
- (4) On the death of one or two of the account holders in a joint account, the surviving account holder or holders, if any, shall be treated as the owner or owners of the account and such account holder or holders may continue the account or close the account in the manner specified under sub-paragraph (3).
- **10. Application of General Rules.-** The provisions of the General Rules shall, so far as may be, apply in relation to the matters for which no provision has been made in this Scheme.
- 11. Power to relax.-Where the Central Government is satisfied that the operation of any of the provisions of this Scheme causes undue hardship to the account holder, it may by order, for reasons to be recorded in writing, relax the requirements of that provision or provisions in a manner not inconsistent with the provisions of the Act.

[F.No.2/2/2018 NS (Pt.I)]

RAJAT KUMAR MISHRA, Jt. Secy.

FORM - 1

[See sub-paragraph (1) of paragraph 3] (Application for opening an account)

То	
The Postmaster/Manager	Paste photograph of applicant/s
Sir,	

I/We(account holder(s)/guardian) hereby apply for opening of an account under National Savings Certificates (VIII issue) scheme in your Post Office/Bank.

[PART II—SEC. 3(i)]

I/We (Rs	tender	herewith)	Rs/- in cash/Cheque/DD.				
		nitial deposit. My/our particulars are as un					
1.	Name of First Depositor						
	Husband/Father /mother's name	e or Guardian appointed by Court					
	Date of Birth	(DD / MM / YYYY					
		(In words)					
2.	Name of Second Depositor						
	Husband/Father /mother's name						
	Date of Birth	(DD / MM / YYYY					
		(In words)					
3.	Name of Third Depositor						
	Husband/Father /mother's name						
	Date of Birth	(DD / MM / YYYY					
4	N. C / C	· · · ·					
4.	Name of minor/person of unsound mind account holder						
		e 					
	Date of Birth	(DD / MM / YYYY	Y)				
		(In words)					
5.	Aadhaar Number of account ho						
6.	Permanent Account Number						
7.	Present Address						
	Permanent Address						

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 119

8.	Contact details	Telephone Number
		Mobile Number
		Email ID
9.	Type of Account	Single or Joint or through Guardian for Minor or person of unsound mind or blind or differently abled through authorised person.
10.	(*) Details of date of birth of minor (Applicable in case of minor account	ut)
	a) Certificate No.	
	b) Date of Issue	
	c) Issuing authority	
11.	(*) Name of Guardian (Natural/Lega (In case the account is opened on be Minor/person of unsound mind)	
12.	Details of other KYC documents at	tached 1. Proof of identification
		2. Address proof
	address proof: 1. Passport 2. Drivin	epted as valid documents for the purpose of identification and ag license 3. Voter's ID card 4. Job card issued by NREGA signed 5. Letter issued by the National Population Register containing
13.	The operation of the account will be	:- (a) By all the holders together or the surviving
	holder/s. (In case of joint account) depositor/s,	(b) By either of the holder/s, or the surviving
14.	My/our specimen Signatures	
	ame)	
	ame)	23
1		2 3
1	ame)	2 3

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I hereby undertake to abide by the scheme provisions and Government Savings Promotion rules-2018 applicable on the Scheme and amendments issued thereto from time to time.

			Signature or thum	nb impression of	account holde	r(s)/gua	rdian
					Date:		
			N I				
			Nomination				
the exc	clusion of all other	persons in the eve	hereby nominate ent of my death the of my death would be	amount standin			
S.No.	Name(s) of the	Full address (s)	Aadhaar number	Date of birth of nominee	Share of	Natur	
	nominee(s) and relationship		of nominee(optional)	in case of	entitlement	entitle	
	relationship		nominee(optional)	minor		Truste own	
1							
2							
_							
3							
-							
4							
appoin Shri/Sı 	t mt/Kumari	Addres	S/o,	D/o,W/o			
			th during the minority				
1. Sign	ature of witness						
Name	& Address						
2. Sign	ature of witness						
Name	& Address						
Place:			Signature or thum	ib impression of	account holde	r(s)/gua	rdian
Date:		For	use of Dost Office/De	mlz			
r r	ha aaaanuut 1 1-		use of Post Office/Ba				
T initial	ne account has been	opened in the nam	ne ofdeposit)П		.with of
Rs			r		(name	of	the
scheme	e) vide Account No.		dated				

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Customer identification Number. Nomination has registered vide been No......dated..... Signature and seal of competent authority **FORM - 2** [See sub-paragraph (1) of paragraph 5] (Application for closure of account) Name of Post Office/Bank_____ Date____ Account Number___ I/we hereby submit pass book/deposit receipt and apply for closure of my/our above mentioned account matured on 2. Please Credit the amount of eligible balance in my matured account to my SB Account standing at (Name of Account office). orPlease issue a Demand Draft/account payee cheque or Please pay in cash (applicable if the amount is below permissible limit). amount held in the account required ofwho is alive and still a Minor. Signature or thumb impression of account holder(s)/guardian (Thumb impression should be attested by a person known to Accounts office) **Payment Order** (For office use only) Date Payment detail Principal amount Rs.____ (+) Interest due Rs.

(-) Recovery of overpaid interest Rs._____

भारत का राजपत्र : असाधारण

[भाग II - खण्ड 3(i)]

Sir,

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122	THE GAZETTE OF INDIA : EXTRAORDINARY	[PART II—SEC. 3(i)]
Deduction if any Rs_		
Total Amount due Rs	3	
Pay Rs	(in figurers)	(in words)
Date		
	Signatur	re of Postmaster/Manager
	Acquittance	
	(to be filled by depositor)	
Received Rsno	(In figures) (in words) Bydated/by transfer to Account	cash/cheque/DD bearing No
Date:	Signature/thumb impression of account holder(s)/gua	ardian
	FORM - 3	
	[See sub-paragraph (1) of paragraph 6]	
	(Application for pledging of account)	
То		
The Postmaster/Manager		

1 1	/X 7					,		٠,		
								1		
Rs			as security wi	th			(of	fficial	designatio	n of
the gaze	etted officer	of the Go	vernment or n	ame of	the Reserve	Bank of	of India or	a Sch	neduled B	ank,
Coopera	tive Bank,	Registered	Cooperative	Society,	Corporation	n, A Go	overnment	Comp	any or L	ocal
Authorit	y). I/We the	refore reque	st you to trans	fer the d	eposit in Acc	count Nu	ımber			
under	National	Savings	Certificates	(VIII	issue)	as	security	in	favour	of
					(Officia	ıl Desigi	nation of the	e Offic	er or nam	ne of
the Bran	ch etc to wh	om the Acc	ount is being p	ledged as	s security.)					

I/We agree that the account(s) can be encashed by the pledgee when the security has been forfeited. Nomination vide registration number.....in the account stands cancelled.

[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण 123

Particulars of Account

Account number	Date	Name of Account office Amount	
The authority mentioned a competent authority as pled		d to accept the pledge. A pledge acceptance duly signed	by the
Dated :		Signature of account holder(s)/guard	dian
		Address	
		For office use only	
Account number	ed	has been pledged vide regi	istration

Passbook/deposit receipt/statement of account has also been marked with pledge and returned to the account

Signature of Post Master/Manager

Seal

अधिसूचना

नई दिल्ली, 12 दिसम्बर, 2019

सा.का.नि. 920(अ).— केन्द्रीय सरकार, सरकारी बचत संवर्धन अधिनियम, 1873 (1873 का 5) की धारा 3क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित स्कीम बनाती है, अर्थात:-

- 1. संक्षिप्त नाम और प्रारंभ: (1.) इस स्कीम का संक्षिप्त नाम किसान विकास पत्र स्कीम, 2019 है।
- (2.) यह राजपत्र में अपने प्रकाशन की तारीख से प्रवृत्त होगी।
- 2 परिभाषाः

holder.

- (1) इस स्कीम में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,
- (क) "खाता" से इस स्कीम के अधीन खोला गया खाता अभिप्रेत है;
- (ख) "खाता धारक" से जिसके नाम खाता धारित हो वह व्यष्टि अभिप्रेत है;
- (ग) **''अधिनियम''** से सरकारी बचत संवर्धन अधिनियम 1873 (1873 का 5) अभिप्रेत है;
- (घ) "प्ररूप" से इस स्कीम से संग्लन प्ररूप अभिप्रेत है;
- (ङ) **"साधारण नियम"** से सरकारी बचत संवधन साधारण नियम, 2018 अभिप्रेत है।
- (च) **"वर्ष"**से खाता में राशि जमा करने की तारीख से शुरू होने वाली बारह माह की अवधि अभिप्रेत है।